

(c) whether it is also a fact that the mills are supposed to make the sale of their allocated free sale quota within the period allocated by Government; and

(d) if so, the details thereof and the violations made by each mill?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The sugar mills are required to complete sale and delivery/dispatch of the released non-levy quota within the validity period mentioned in the release order, unless the validity period of the quota is extended by the Government. It came to the notice of the Directorate of Sugar that some of the sugar mills are resorting to the practice of issuing sales invoices towards the end of the month while the actual financial and physical transactions were happening subsequently. Directorate of Sugar *vide* its letter dated 29th August, 2012 has advised these sugar mills to stop any practice which is against the existing rules and regulations issued under the Essential Commodities Act, 1955/Sugar (Control) order, 1966.

(c) and (d) Yes, Sir. After issue of the above said advisory, no complaint of any such violation has been received by the Directorate of Sugar.

#### **Supply of millet**

341. SHRI T.M. SELVAGANAPATHI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that the Central Government has offered supply of millet to the States;

(b) if so, the details thereof;

(c) whether it is also a fact that none of the States have responded to the offer made by the Central Government for supply of millet; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) Considering the availability of coarse grains in the Central Pool, Government has requested the States/Union Territories (UTs) to indicate their requirement of coarse grains during 2012-13 under Targeted Public Distribution System (TPDS). Other concerned Ministries of Government of India have also been requested to send requirement of coarse grains in respect of schemes/programmes implemented by them.

Based on the requests received from the States, allocation of 1157 tons of ragi to Karnataka and 17413 tons of maize and 17385 tons of bajra to Gujarat have been allocated under TPDS during 2012-13. Andhra Pradesh, Sikkim and Tamil Nadu have been allocated 1866 tons, 135 tons and 3650 tons of maize respectively under the Wheat Based Nutrition Programme (WBNP) of the Government during the current year so far.

**Foodgrain production and storage facilities**

342. SHRI PIYUSH GOYAL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the details of foodgrain production and storage facilities during the last three years, State-wise;
- (b) whether it is a fact that the storage facilities are in poor condition and also inadequate and lead to extensive damage to crops;
- (c) if so, the details thereof;
- (d) reasons for the same;
- (e) whether Government has done anything to add and improve these storage facilities;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The details of State-wise production of rice (Crop Year) during the last three years are given in Statement-I (See below). The details of State-wise production of wheat (Crop Year) during the last three years are given in Statement-II (See below). The storage capacity available with FCI during the last three years as on 31st March is given in Statement-III, IV and V respectively (See below). The storage capacity with FCI and State Agencies for Central Pool stock of foodgrains as on 31.10.2012 is given in Statement-VI (See below).

(b) to (f) Foodgrains are not allowed to be wasted for want of storage facilities. The storage capacities available are also properly maintained. The total storage capacity, Covered and Cover and Plinth (CAP) available with the Food Corporation of India was 374.55 lakh MTs as on 31.10.2012. The total storage capacity both covered and CAP, available with the State agencies for storage of